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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 94/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2017**

Name of the Company:

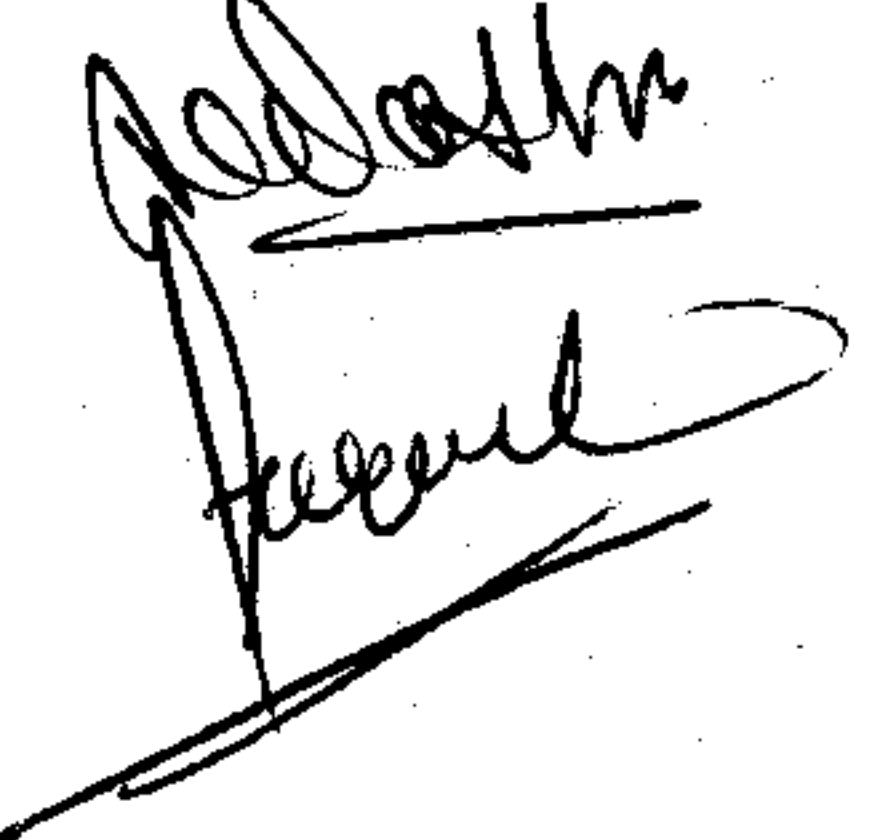
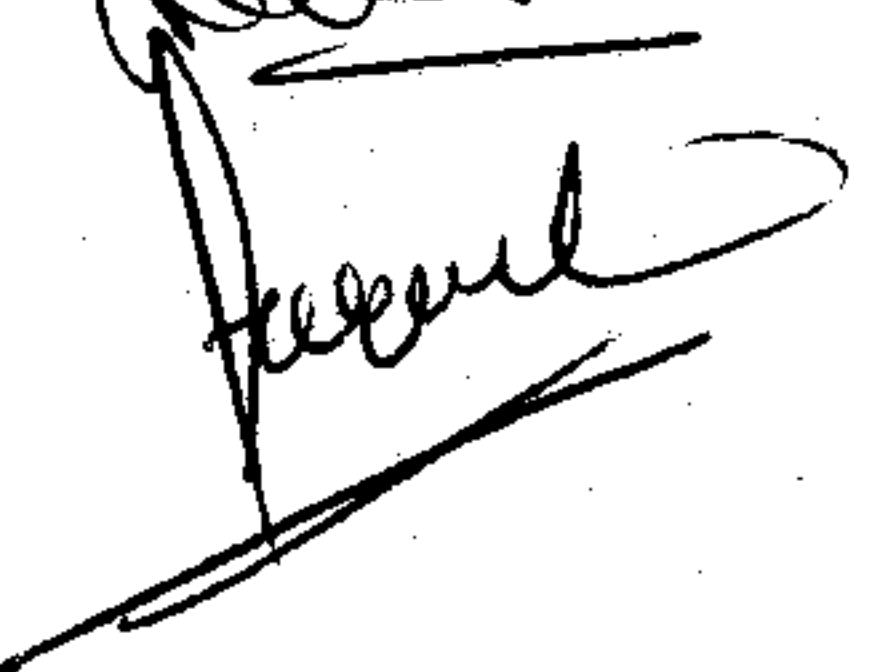
Besto Tradelink Pvt Ltd.

V/s.

SAL Steel Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Ashish Doshi	PCS	for Petitioners	
2.	(Adv.) Hiten Parikh	FCA	for Respondent	

ORDER

Learned PCS Mr. Ashish Doshi present for Applicant/ Operational Creditor. Learned FCA Mr. Hiten Parikh present for Respondent.

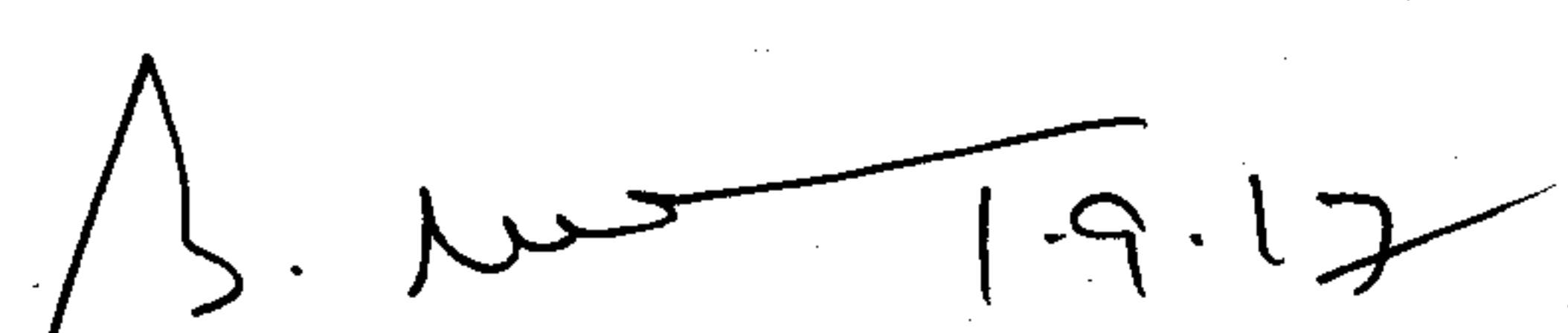
Fresh Written communication certificate filed on 30.08.2017.

Applicant filed section 9 (c) of code certificate issued by Bank.

Learned FCA appearing for Respondent made a statement that operational debt is due to the Applicant.

Heard arguments of Learned PCS for Applicant and Learned FCA for Respondent.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of September, 2017.